

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-101**  
IB-2354/ND/2019  
New IA-3550/2024

**IN THE MATTER OF:**

Noble Cooperative Bank Ltd.

**Vs.**

Jarvis Infratech Pvt. Ltd.

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 7 IBC Liq

**Order delivered on 18.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

For the Liquidator : Adv. Aryan Sinha & Adv. Govind Bhardwaj, Counsels

**ORDER**

**New IA-3550/2024:-**

This is the 14th progress report filed by the Liquidator in terms of Regulation 15 of IBBI (LP) Regulations, 2016 for the quarter ended on 30.06.2024. Heard the submissions made by Ld. Counsel on behalf of Liquidator. The 14th progress report for the quarter ended on 30.06.2024 is taken on record with just exceptions. With these observations, the present **IA is disposed off.**

Sd/-

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**